

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Dated this the Wednesday the 13th March, 2002

O.A. 584 OF 1998

Yeshwant Nanubhai Pingle,  
Gulab Bhavan,  
Room No.24, 3rd Floor,  
172/193 Thakurdwar,  
Mumbai.

- Applicant

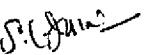
Versus

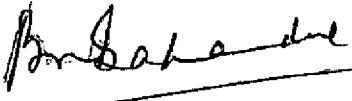
1. Union of India  
through the Commissioner  
of Customs,  
New Customs House,  
Ballard Estate,  
Mumbai - 400 001.
2. The Deputy Collector  
of Customs  
(Department of Revenue),  
Ministry of Finance,  
Ballard Estate,  
Mumbai.  
(By Advocate Shri V.D.Vadhavakar for  
M.I.Sethna) - Respondents

ORAL ORDER

By Hon'ble Mr.S.L.Jain, Member (J) -

The applicant has sent a letter dated 20.2.2002  
with a request to allow him to withdraw this O.A. The applicant  
is allowed to withdraw this O.A. The OA stands disposed of as  
withdrawn. No costs.

  
(S.L.Jain)  
Member (J)

  
(B.N.Bahadur)  
Member (A)

mb

From: Shri Yashwant N. Pingle  
171/193, Thakurdwar,  
Gulab Bhavan, 3rd Floor,  
Room No.24,  
Mumbai 400 002.

Date: 20th February, 2002.

To,

The Registrar,  
Central Administrative Tribunal,  
Mumbai Bench  
Gulistan Building No.6, 3rd Floor,  
Prescot Road, Fort,  
Mumbai -400 001.

Re: 1 Yashwant Nanubhai Pingle .. Applicant

2. The Dy. Collector of Customs R-2

Sub: Withdrawal of O.A. No.584/98  
CAT/MUM/JUDL/1333.

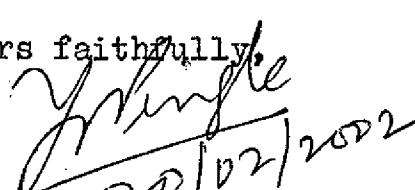
Sir,

Please refer to your letter dated 11-2-2002  
regarding final hearing on 01-03-2002 for the above case.

In this regard, I would like to withdraw the  
above case ,since the matter has been decided in the  
High Court, Mumbai( Criminal Appeal No.704/96) and I  
have been acquitted by Honourable Judge Shri D.G.  
Deshpande) vide his order dated 24-11-98 and hence I  
was reinstated with effect from 11.5.99.

Thanking you,

Yours faithfully,

  
(Y. N. Pingle)  
Applicant.

